

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 501/90  
KXXXXXX

189

DATE OF DECISION 27.6.90

K.N.Ramachandran Pillai Applicant (s)

Shri Ashok M Cherian Advocate for the Applicant (s)

Versus

Garrison Engineer (M) Respondent (s)  
Naval Base and others

Mr. George Joseph, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

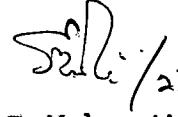
JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties in this application in which the applicant who is an L.D.C. in the Office of the Garrison Engineer, Naval Base, Cochin has prayed that his pay should be refixed protecting the scale of pay he was drawing as Civilian School Master in Madras Engineering Group & Centre with effect from 1976 as per Annexure-I. The learned counsel for the applicant indicated that the applicant has been making number of representations and the same were duly forwarded to the Office of the Engineer-in-Chief where, as indicated in the

communication at Annexure-A.6 and A.7 the matter is pending. In the circumstances, we close this application with the direction to the third respondent (Engineer-in-Chief) that the representations of the applicant regarding re-fixation of his pay should be ~~finalised~~ <sup>disposed of</sup> and the orders communicated to the applicant within a period of two months from the date of communication of this order. The applicant will be at liberty to approach this Tribunal in accordance with law if so advised in case he feels aggrieved by the outcome of his representations. There will be no order as to costs.

  
(A.V. Haridasan)  
Judicial Member

  
S.P. Mukerji  
Vice Chairman

27.6.90

Ksn.